

निर्माण, आवास और संभरख मंत्रालय के
दरमन्चारी

८६ श्री बालमोकी, क्या निर्माण,
आवास और संभरख मन्त्री यह बताने की कृपा
करेंगे कि

(क) पिछले सात वर्षों में मन्त्रालय में
कितने लोभर डिबीजन और अपर डिबीजन
क्लर्क भर्ती किये गये,

(ख) उनमें से कितने क्लर्क अनुसूचित
जातियों और अनुसूचित आदिम जातियों के
हैं, और

(ग) क्या अनुसूचित जातियों और
अनुसूचित आदिम जातियों के लिये रक्षित
जगह भर ली गयी है ।

निर्माण, आवास और संभरख मन्त्री
(श्री क० ल० रेड्डी) (क) से (ग) यह
आकड इकट्ठे किये जा रहे हैं और तैयार
होने पर समा की भेज पर रख दिये जायेंगे ।

Employees Provident Fund

90. Shri Keshava: Will the Minister of Labour and Employment be pleased to state

(a) what is the opening balance of the Employees Provident Fund on the 1st April, 1957, and

(b) the amount spent out of this in 1956-57?

The Deputy Minister of Labour (Shri Abid Ali). (a) Rs 28 54 crores

(b) Rs 1.36 crores (Rs 1.16 crores refunded to members etc and Rs 0.20 crores spent on administration expenses) This amount was spent out of the balance on 1st April, 1956

Himachal Pradesh Transport Workers Union

91. { Shri Punnoose
Shri Vasudevan Nair:

Will the Minister of Labour and Employment be pleased to state.

(a) whether it is a fact that the Himachal Pradesh Transport Workers Union is proposing to launch a peaceful strike, and

b) whether Government propose to intervene in this matter and consider the workers' grievances?

The Deputy Minister of Labour (Shri Abid Ali): (a) No notice of strike has been received by the authorities

(b) Does not arise at present

Labour Acts

92. { Shri Vasudevan Nair.
Shri Punnoose:

Will the Minister of Labour and Employment be pleased to state the number of employers prosecuted and convicted for not implementing Payment of Wages Act, Factories Act, Adjudication Award and Minimum Wages Act in 1955, 1956 and 1957 (State and Industry-wise)?

The Deputy Minister of Labour (Shri Abid Ali): The required information in respect of persons prosecuted and convicted in employments in the central sphere for offences under the Minimum Wages Act and Payment of Wages Act and for non-implementation of adjudication award is given in the statements I to VI placed on the Table [See Appendix I, annexure 46] Information regarding industries in the State sphere is not available. Similar information insofar as the Factories Act is concerned is also not available as enforcement of the Act is the responsibility of State Governments.

Purchase of Tobacco by Russia

93. Shri Bali Reddy: Will the Minister of Commerce and Industry be pleased to state the quantity of tobacco purchased by Russia from individual dealers and through the State Trading Corporation of India (Private) Ltd, during the year 1956?

The Minister of Commerce and Industry (Shri Morarji Desai): USSR has not purchased any tobacco from

the State Trading Corporation (Private) Limited during 1956.

Private traders exported 22,57,667 lbs. to U.S.S.R. in the same year.

Second Pay Commission

94. { Shri D. C. Sharma:
Shrimati Tarkeshwari Sinha:
Shri Bhakt Darshan:

Will the Minister of Labour and Employment be pleased to state-

(a) whether Government have sent a communication to the State Governments to gauge the strength of the demand for a Second Pay Commission;

(b) if so, what is the nature of the communication; and

(c) what are reactions of State Governments?

The Deputy Minister of Labour (Shri Abid Ali): (a) to (c) An informal enquiry was made to ascertain the position in the States. Replies have not been received

Gandhi Samadhi Design

95. { Shri D. C. Sharma:
Shri Bhakt Darshan:

Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question No 113 on the 17th of May, 1957 and state the decision taken regarding the selection of design for the construction of Gandhi Samadhi?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): Recommendations of the Board of Assessors have been received. No decision regarding the selection of a design has yet been taken.

Portuguese case in the International Court of Justice

96. { Shri D. C. Sharma:
Shri S. C. Samanta:

Will the Prime Minister be pleased to refer to the reply given to Unstarred Question No. 5 on the 14th of May, 1957, and state when the case filed by Portugal against India in the International Court of Justice is likely to come up for hearing?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): The International Court of Justice has fixed August 15, 1957, as the time limit for the submission by Portugal of a written statement of its observations and submission on the Preliminary Objection presented by the Government of India's Agent on the 15th April, 1957. The hearing of the Preliminary Objection is likely to take place during the last week of September 1957.

Hindi Type-Writers

97. Shri Mahanty: Will the Minister of Works, Housing and Supply be pleased to state

(a) whether Hindi Type-writers are hired by the various Departments and Ministries of Government,

(b) if so, the rate at which rent is paid, and

(c) the total rent paid by Government during 1956-57?

The Minister of Works, Housing and Supply (Shri K. C. Reddy): (a) Yes, as and when required

(b) and (c). The information is being collected and will be laid on the Table of the House in due course.

India Supply Mission, Washington

98. Shri E. J. Rao: Will the Minister of Works, Housing and Supply be pleased to state: